

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 110  
CP(IB) 76 of 2020

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Narmada Sagar Agri Seeds Pvt Ltd  
V/s  
Entire Ceramics Ltd

.....Applicant

.....Respondent

**Order delivered on ..16/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

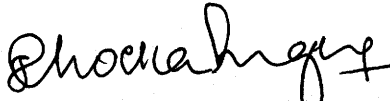
**PRESENT:**


For the Applicant : Mr. Wasif S. Kadari, Advocate.  
For the Respondent : Mr. Harmish Shah, Advocate.

**ORDER**

Heard Learned Counsel for Financial Creditor. Matter is settled between the parties.  
Learned Counsel for the Financial Creditor seeks permission to withdraw the matter.  
Permission is granted.

Accordingly, CP(IB) 76 of 2020 stands disposed of as settled.

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)